

area around it. The demand of diesel for the purpose of agriculture of the farms of this area is not being fulfilled which is adversely affecting the farming of this area. Applications for installing petrol-diesel pumps in these two areas were invited. People of these areas sent their applications for the same, but no step has so far been taken to open petrol diesel pumps in those areas as a result of which great inconvenience is being caused to the farmers. I would like to submit to the Central Government that keeping in view the difficulties of the farmers immediate steps should be taken to install diesel pumps in both the areas.

**(iv) Need to repeal Land Ceiling Act and to permit State Governments to enact their own laws in this regard.**

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Speaker, Sir, I am drawing the attention of the Government to the hurdles in the way of town development because of the provisions of Urban Land Ceiling Act (U.L.C.F.R.) No State has been successful in acquiring land under the provisions of this Act. The State Governments are not able to regularise any development work done by housing societies on such land due to this Act. The limit of 200 square yards in respect of plot of land and the limit of 5 rupees per square yard in respect of compensation both are impracticable. It is neither possible to get sold land registered nor it is possible to get it regularised. The State Government are not able to acquire land because they do not have the freedom to acquire land on market rates. This is a hurdle in the way of housing and modern development. I hold that the matter of town development concerns State Governments. The interference of the Union Government in this matter should be restricted to providing financial assistance and securing assistance and loan from international financial institutions. 80 thousand houses in 1991 colonies of the societies in Jaipur have not been regularised due to these laws.

I would like to request the Central Government that it should cancel this urban land ceiling law and give liberty to the State

Governments to make their own laws in this matter.

**(v) Need for early completion of North Karampura Super Thermal Power Plant in Hazaribagh, Bihar**

SHRI BHUBANESHWAR PRASAD MEHTA (Hazaribagh): Mr. Speaker, Sir, the Government of India and N.T.P.C. have given technical approval to the construction of a Super Thermal Power Plant in North Karampura of Hazaribagh (now Chatara) in Bihar. Now it only awaits the approval of the department of environment. The work on this project has not been started due to the non approval by the department of Environment. Moreover, it was assured by the Union Government that this project would be included in the Eighth Plan and two units of 500 megawatt each would be constructed. As the work on this project has not been started, production of coal worth crores of rupees has stopped in this nearby coal fields viz. Piparwar, Megadh, Ashoka for want of electricity. The plight of other factories is even worse. There is a great crisis of electricity in Bihar. North Karampura Super Thermal Power comes under Jharkhand area. It is heard that the Government is contemplating to shift this project somewhere else. It will be a injustice to this area.

I, therefore, request by the Government that for the sake of development of this tribal and backward area and for the sake of ensuring supply of electricity to other industries and for removing the power crisis of Bihar, this project should be included in the Eighth Five Year Plan and work should be started immediately.

**(iv) Need to introduce a direct train between Rewa and Bhopal, Madhya Pradesh**

SHRI BHEEM SINGH PATEL (Rewa): Mr. Speaker, Sir, Satna station is an important railway station of Rewa division which is situated on Allahabad-Itrasi main rail line. There is direct railway service from Satna station to all metropolitan cities like Delhi

Bombay, Calcutta, Madras etc. , but this facility is not available for Bhopal. Rewa is located at a distance of 50 km. from Satna. Which is a division and all types of educational institutions are located there. There are about 50,000 employees, who usually go to Bhopal. But there is only bus facility between Rewa and Bhopal which took 14 hours to reach there. Only one bogie is connected with Kashi Express from Satna to Bhopal, which is disconnected at Itarsi and connected with the passenger train as a result passengers face a lot of difficulties. Therefore, I request the Government to introduce a direct train between Satna and Bhopal immediately for the convenience of the passengers of Rewa, Sidhi, Satna, Panna Damoh, Sagar etc. districts.

(vii) **Need to revamp Neyveli Lignite Corporation, Tamil Nadu**

[English]

SHRI K. RAMAMURTHEE TINDIVANAM (Tindivanam): With a deep sense of responsibility and concern, I bring to the notice of the Government a huge loss suffered by the Neyveli Lignite Corporation, a Government of India undertaking in Tamil Nadu. Recently, because of undesired development, the whole of N.L.C. suffered heavily. Corporation's property was damaged and there was production loss. Power generation came to a grinding halt. When this happened, action was taken against the engineers in haste, as a result of which, the engineers went on strike. Around this time, a gas pipe got blown up, in which some of the employees and labourers lost their precious lives.

Barely five months ago, the Neyveli Lignite Corporation incurred heavy losses because of rains and floods which could have been averted with little circumspection. Even the buffer stock of Lignite was not maintained, resulting in the closure of the power plant, handicapping industries around.

This time also much the same thing happened. The chain of events led to loss of

property and human lives., which could have been averted had the officials been alert.

I, therefore, request the Central Government to look into the matter.

(viii) **Need to provide more railway facilities at Jharsuguda in Orissa**

SHRI SRIBALALAV PANIGRAHI (Deogarh): Sir, I would like to draw the kind attention of the Railway Minister to the genuine demands of the people of Jharsuguda and the neighbouring areas and request that necessary action be taken without further delay to bring this area under the jurisdiction of new Sambalpur division and construct an over-bridge or under-bridge at Chowkipara at Jharsuguda and make suitable arrangements for commuters to go to Patna and Allahabad etc.

MR. SPEAKER: The House is now adjourned for Lunch, to meet again at 2.40 p.m.

13.40 hrs.

*The Lok Sabha then adjourned for Lunch till forty minutes past Fourteen of the Clock*

*The Lok Sabha re-assembled after Lunch at forty four minutes past Fourteen of the Clock.*

(MR. DEPUTY SPEAKER - in the Chair)

PAPERS LAID ON THE TABLE

**Memorandum of Understanding between the Electronics Trade and Technology Development Corporation Ltd, New Delhi and Department of Electronics for 1992-93 etc.**

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): Sir, on behalf of Shri